

Court-Fees (Orissa Amendment) Act, 1983

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Court-Fees (Orissa Amendment) Act, 1983

An Act to amend the Court-tees Act, 1870 in its application to the State of Orissa Be it enacted by the Legislature of the State of Orissa in Thirty-fourth Year of the Republic of India, as follows : Statement of Objects and Reasons.--For mobilisation of additional resources to fetch additional revenue to the State Exchequer, it is proposed to enhance the rate of Court-fees by SO per cent on certain miscellaneous petitions and Vakalatnamas filed in lower Courts and other forms by effecting amendments to Schedule II of the Court-fees Act, 1870 in its application to the State of Orissa. The Bill seeks to active the above object. Published vide Orissa No. 580/18.5.1983-0.A. No. 12 of 1983. Gazette Ext. For Statement of Objects and Reasons See Orissa Gazette Ext. No. 282/9.3.1982.

1. Short Title And Commencement :-

(1) This Act may be called the Court-fees (Orissa Amendment) Act, 1983.

(2) It shall come into force on such date1 as the State Government may, by notification, appoint in that behalf.

1. The Act came into force w.e.f. 1.7.1983 vide Orissa Gazette Ext. No. 67716-6-1983.

2. Amendment Of Schedule Ii :-

In Schedule II to the Court-fees Act, 1870-

(a) in Article 1, the entries occurring under the heading "Proper fee" as mentioned in column (1) of the following Schedule shall respectively be substituted by the entries shown against them in Column (2) thereof:

SCHEDULE

Entries occurring under the Heading "Proper fee" (1)	Entries to be substituted (2)
1. Thirty paise	Forty-five paise.
2. In case of a criminal complaint and appeal, one rupee and fifty paise and in other cases eighty paise	In case of a criminal complaint and appeal, two rupees and twenty-five paise and in other cases one rupee and twenty paise.
3. One rupee and sixty-five paise	Two rupees and fifty paise.

(b) in Article 1-A, for the words "one rupee and ten paise" occurring under the heading "Proper fee", the words "one rupee and sixty-five paise" shall be substituted;

(c) in Article 10, for the words "one rupee and fifty paise" and "two rupees and fifty paise" occurring under the heading "Proper fee" appearing against serial (a) and (b), the words "two rupees and twenty-five paise" and "three rupees and seventy-five paise" shall respectively be substituted.